



2026:AHC:31415

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2921 of 2026

Kamlawati Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Phool Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Case under Section 32/38 of the U.P. Revenue Code, 2006 was filed by the petitioners before the Respondent No.3 namely Sub-Divisional Magistrate, Pargana-Bela, Daultabad, Tehsil Mehnagar, District Azamgarh on 21.02.2018, copy of which is appended as Annexure-5 to the writ petition.

2. It is argued that reports were called for but till date no decision has been taken, hence the present writ petition.

3. Heard counsel for the petitioner, learned Standing Counsel appearing on behalf of respondent nos.1 to 4 and Shri Rameshwar Prasad Shukla, learned counsel appearing on behalf of Respondent No.5 and perused the record.

4. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** permitting the petitioners to place the certified copy of this order along-with the photocopy of the plaint / application dated 21.02.2018, copy of which is appended at page-34 and 35 to the writ petition before the Respondent No.3 namely Sub Divisional Magistrate, Pargana-Bela, Daultabad, Tehsil Mehnagar, District Azamgarh. If it is so, the respondent no.3 will decide the matter, most expeditiously and positively within a period of four months from today.

5. In case the decision has already been taken, the same should be communicated to the petitioners by the Respondent No.3, Sub Divisional

Magistrate, Pargana-Bela, Daultabad, Tehsil Mehnagar,
District Azamgarh, forthwith.

February 12, 2026
Swati

(Prakash Padia,J.)